

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 32

**MA 2070/2019 MA 2071/2019 MA 3002/2019 CA 361/2021 CA 362/2021 CA
364/2021 CA 427/2021 CA 121/2022 CA 51/2022 CA 97/2022 CA 102/2022 CA
118/2022 CA 119/2022 IA 1/2022 IA 2/2023 CA 212/2023 CA137/2022 IN
CP/3638(MB)2018**

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **20.02.2024**

NAME OF THE PARTIES: **UNION OF INDIA V/s INFRASTRUCTURE
LEASING & FINANCIAL SERVICES LTD**

Section 230-232 of the Companies Act, 2013

ORDER

The newly impleaded parties raises a question and informs this Bench that the amended copy of the petition whereby it has not been served to them. The Ld. Counsel for the Applicant seeks some time to look into the matter and have the amended copy of the petition serve to the Respondents also. The Counsel for the Respondent informed that they have filed an application objecting the admission of compilation of documents placed earlier on the last hearing. Few of them have been numbered. Registry is directed to number all these Applications and list tomorrow. Rest of the applications are list on Board on **21.02.2024**.

MA 3002/2019 & CA 212/2023

The Ld. Counsel for the Applicant seeks further time to file additional affidavit.

List this matter on Board on **12.03.2024**.

CA137/2022

CA 137/2022 is wrongly on Board. This application already disposed of.

-sd-
PRABHAT KUMAR
MEMBER (TECHNICAL)

-sd-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh